

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-105
IB-882/ND/2020
New IA/2210/2024

IN THE MATTER OF:

M/s. Ahluwalia Contracts (India) Ltd.

.....Applicant

Vs.

Logix Infratech Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 07.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Rashmi Singh, Adv.

For the Respondent :

For the RP : Mr. GP Madaan, Mr. Aishwarya Adlakha, Ms. Natasha,
Adv.

ORDER

New IA/2210/2024:-

This is an application under Section 60(5) of the IBC, 2016 filed by a Home Buyer seeking condonation of delay in filing their claim before the Resolution Professional. Heard the submission made by Ld. Counsel on behalf of the Applicant. Ld. Counsel on behalf of the Resolution Professional is present on the basis of advance notice. Ld. Counsel on behalf of the Resolution Professional submitted that in the present case, the claim has been filed before the Resolution Professional after the approval of the resolution plan by the CoC. However, keeping in view the fact that the matter relates to the home

buyer and in the similar cases, we have already condoned the delay. Keeping into account the facts and circumstances of the case and past precedents, we condoned the delay in filing the claim by the Applicant before the Resolution Professional subject to payment of cost of Rs. 10,000/- to be paid by the Applicant to the Resolution Professional and the said amount shall be utilized by the Resolution Professional in the CIRP proceeding. Resolution Professional shall examine the claim and take appropriate decision as per the law. With these observations, the present application i.e. New IA/2210/2024 is **disposed off**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)